

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/64/2019-Judl./ ____

Dated Shillong, the 25th July 2020

It is hereby notified to all concerned that in view of the ensuing 3-day lockdown w.e.f. 27.07.2020 to 29.07.2020 (both days inclusive), all matters listed on **the said dates** stands deferred until further notice.

By order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/64/2019-Judl./ 48A

Dated Shillong, the 25th July 2020

Copy for information to: -

- 1 The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2 The P.S to Hon'ble Mr. Justice Ranjit V More, High Court of Meghalaya, Shillong.
- 3 The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4 The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5 The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6 The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7 The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 8 The President/ Secretary, High Court Bar Association, Shillong.
- 9 All Court Masters concerned for information.
- ✓ 10 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website,
- 11 Notice Board.
- 12 Office File.

A.W. Lallu
25.07.2020
JOINT REGISTRAR (LISTING)

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31/7/20